

रेल मंत्री (प्रो० मधु दंडवते) : (क) चित्तौड़गढ़ तथा कोटा के बीच बड़ी लाइन/मीटर लाइन की एक लाइन के निर्माण के लिये 1955-56 में प्रारम्भिक इंजीनरी एवं यातायात सर्वेक्षण किये गये थे। 1966 में नये सिरे से यातायात सर्वेक्षण किया गया था तथा पहले की रिपोर्ट का पुनर्मूल्यांकन 1970 में किया गया था।

(ख) और (ग): यह परियोजना अर्थ-क्षम नहीं पायी गयी थी। संसाधनों की कमी के कारण इस परियोजना के निर्माण पर फिलहाल विचार संभव नहीं होगा।

Broad Gauge Line between Talwara Township and Jawanwala Shehar

4848. SHRI DURGA CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) whether any survey has been conducted to link Talwara Township with Jawanwala Shehar by Broad Gauge line after the construction of Pong Dam in river Beas; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANAVATE): (a) No survey has been carried to link Talwara Township with Jawanwala Shehar.

(b) Does not arise.

Proposal to construct Platform and Waiting Room at Jawanwala Shehar

4849. SHRI DURGA CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) whether his Ministry have any proposal to construct Railway platform and waiting room at Jawanwala Shehar Railway Station (Kangravally Railway) in view of the various representations sent to Government; and

(b) if, so, the salient features thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANAVATE): (a) and (b) Jawanwala Shehar Railway Station on the Kangravally Narrow Gauge Railway is already provided with a rail level platform. There is no proposal to

construct a separate waiting room at this station. The Varandah provided around the station building serves as waiting area for passengers, since the number of passengers is small.

These facilities are considered adequate for the present.

Setting up a Bench of High Court of a neighbouring State in Goa, Daman and Diu

4850. SHRI EDUARDO FALEIRO: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) who are the individuals and/or organisations that have demanded the setting up of a full-fledged High Court in Goa; and

(b) what steps do Government propose to take in furtherance of the proposal of the Chief Minister of Goa, Daman and Diu that the Territory be provided with a Bench of a High Court of neighbouring State?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Demands for setting up of a full-fledged High Court in Goa have been received from the following:

(i) Goa, Daman & Diu Pradesh Congress Committee, Panaji, Goa.

(ii) The Goa, Daman & Diu Advocates' Association, Panaji, Goa.

(b) Government has yet to take a view in the matter.

मध्य प्रदेश में तेल शोधक कारखाने की स्थापना का प्रस्ताव

4851. श्री राघव जी : क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने राज्य में तेल शोधक कारखाने की स्थापना का प्रस्ताव भेजा है ; और

(ख) यदि हां, तो तत्संबंधी मुख्य रूप-रेखा क्या है और उस पर केन्द्रीय सरकार की क्या प्रतिक्रिया है और इस बारे में अब तक क्या प्रगति हुई है ?